

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 140  
TO BE ANSWERED ON 30<sup>TH</sup> NOVEMBER, 2015**

**EMPLOYED PERSONS**

**140. SHRI KRUPAL BALAJI TUMANE:**

**SHRI C.S. PUTTA RAJU:**

**SHRI ARVIND SAWANT:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether employment has increased and if so, the total number of employed persons in the country during the last three years and the current year, year-wise;**
- (b) the category-wise number of persons employed in Government service, public sector enterprises and the private sector;**
- (c) the number of persons employed on regular and temporary/contract basis out of the above employed, separately;**
- (d) whether minimum wages have been fixed and implemented for all the said categories; and**
- (e) the percentage of persons receiving minimum wages and the percentage deprived of the same along with the reaction of the Government thereto?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR & EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) to (c): Reliable estimates of employment and unemployment trends are obtained through labour force surveys conducted by National Sample Survey (NSS) Office, Ministry of Statistics & Programme Implementation. According to the last 3 surveys, the workforce grew from 45.91 crore in 2004-05 to 46.55 crore persons in 2009-10 and to 47.41 crore persons in 2011-12. Sector-wise employment is given below:**

**(In crore persons)**

<b>Workforce by Major Sector</b>	<b>2004-05</b>	<b>2009-10</b>	<b>2011-12</b>
<b>Agriculture &amp; Allied</b>	<b>26.83</b>	<b>24.74</b>	<b>23.18</b>
<b>Industry</b>	<b>8.35</b>	<b>10.00</b>	<b>11.50</b>
<b>Services</b>	<b>10.73</b>	<b>11.81</b>	<b>12.73</b>
<b>Total Workforce</b>	<b>45.91</b>	<b>46.55</b>	<b>47.41</b>

**As per the Annual Employment Review, 2011 brought out by Ministry of Labour & Employment, the number of persons employed in Government Service, Public Sector Enterprises and the Private Sector is as follows:**

		<b>Employment (in lakh) as on 31<sup>st</sup> March, 2011</b>
<b>Public</b>	<b>Central Govt.</b>	<b>24.63</b>
	<b>State Govt.</b>	<b>72.18</b>
	<b>Quasi-Govt. (Central)</b>	<b>34.54</b>
	<b>Quasi-Govt. (State)</b>	<b>23.60</b>
	<b>Local Bodies</b>	<b>20.53</b>
<b>Private</b>		<b>114.52</b>
<b>Total</b>		<b>289.99</b>

**Information on persons employed on regular/ contract basis is not maintained centrally.**

**(d) & (e): Under the provisions of the Minimum Wages Act, 1948 both the State and Central Government are the appropriate government to fix the minimum wages under their respective jurisdiction. The Minimum Wages fixed by Central Government are applicable to the scheduled employments in the establishments under the authority of Central Government, railway administrations, mines, oil-fields, major port or any corporation established by a Central Act and rest of the firms come under State Government. A copy of the revised minimum wages w.e.f. 1.10.2015 by the Central Government for the scheduled employment under its jurisdiction is at Annex-I.**

**Further, it is also stated that the data regarding percentage of persons receiving minimum wages and the percentage deprived of the same is not maintained centrally.**

**Moreover, the enforcement of the Minimum Wages Act, 1948 is secured at two levels. While in the Central Sphere, the enforcement is secured through the officers of the Central Industrial Relations Machinery (CIRM), the compliance in the State Sphere is ensured through the State enforcement machinery. The officers of these machineries are appointed as Inspectors under the provisions of the Act. They conduct regular inspections and in the event of detection of any case of non-payment of minimum wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance of advices of inspectors, there are the provisions of prosecutions in the Act against the defaulting employers.**

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**Annex referred to in reply to part (d)& (e) of the Lok Sabha Unstarred Question No. 140 for answer on 30.11.2015**

**Area wise Rates of Minimum Wages for Scheduled Employments in the Central Sphere  
As on 01.10.2015**

Name of Scheduled Employment	Category of Worker	Rates of wages including V.D.A per day (in Rs.)		
		Area A	Area B	Area C
1. Agriculture	Unskilled	226.00	206.00	204.00
	Semi-Skilled/Unskilled Supervisory	247.00	228.00	209.00
	Skilled/Clerical	269.00	247.00	227.00
	Highly Skilled	298.00	276.00	247.00
2. Workers engaged in Stone Mines for Stone Breaking and Stone Crushing	<b>1. Excavation &amp; removal of over burden with 50 meters lead/1.5 meters lift:</b>			
	(a) Soft Soil	236.00		
	(b) Soft Soil with Rock	357.00		
	(c) Rock	473.00		
	<b>2. Removal and Staking of rejected stones with 50 metres lead 1.5 metres lift</b>			
	190.00			
	<b>Stone breaking or Stone Crushing for the stone size</b>			
	(a) 1.0 inch to 1.5 inches	1465.00		
	(b) Above 1.5 Inches to 3.0 Inches	1253.00		
	(c) Above 3.0 Inches to 5 Inches	733.00		
(d) Above 5.0 Inches	602.00			
3. Sweeping and Cleaning	Unskilled	353.00	294.00	236.00
4. Watch and Ward	Without Arms	390.00	333.00	276.00
	With Arms	430.00	390.00	333.00
5. Loading and Unloading	Unskilled	353.00	294.00	236.00
6. Construction	Unskilled	353.00	294.00	236.00
	Semi-Skilled/Unskilled Supervisory	390.00	333.00	276.00
	Skilled/Clerical	430.00	390.00	333.00
	Highly Skilled	467.00	430.00	390.00
7. Non-Coal Mines		<b>Above Ground</b>	<b>Below Ground</b>	
	Unskilled	236.00	294.00	
	Semi-Skilled/Unskilled Supervisory	294.00	353.00	
	Skilled/Clerical	353.00	411.00	
	Highly Skilled	411.00	467.00	
Name of Scheduled Employment	Nomenclature			
1. Agriculture	Agriculture			
2. Workers engaged in Stone Mines for Stone Breaking and Stone Crushing	Workers engaged in Stone Mines for Stone Breaking and Stone Crushing			
3. Sweeping and Cleaning	Employment of Sweeping and Cleaning excluding Activities prohibited under the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993			

<b>4. Watch and Ward</b>	Employment of Watch and Ward
<b>5. Loading and Unloading</b>	Employment in Loading and Unloading in (i) Goods Sheds, Parcel Offices of Railways; (ii) Other Goodsheds, Godowns, Warehouses etc. and; (iii) Docks and Ports
<b>6. Construction</b>	Construction or maintenance of Roads or Runways or in Building Operations including laying down Underground Electric, Wireless, Radio, Television, Telephone, Telegraph and Overseas Communication Cables and similar other Underground Cabling Work, Electric Lines, Water Supply Lines and Sewerage Pipe Lines
<b>7. Non-Coal Mines</b>	Employees engaged in the employment of Gypsum, Barytes, Bauxite, Manganese, China Clay, Kyanite, Copper, Clay, Magnesite, White Clay, Stone, Steatite (including the mines producing Soap Stones and Talc), Orchre, Asbestos, Fire Clay, Chromite, Quartzite, Quartz, Silica, Graphite, Felspar, Laterite, Dolomite, Red Oxide, Wolfram, Iron Ore, Granite, Rock Phosphate, Hematite, Marble and Calcite, Uranium, Mica, Lignite, Grave, Slate and Magnetite Mines

### CLASSIFICATION OF AREA

<b>AREA – "A"</b>					
Ahmedabad	(UA)	Hyderabad	(UA)	Faridabad complex	
Bangaluru	(UA)	Kanpur	(UA)	Ghaziabad	
Kolkata	(UA)	Lucknow	(UA)	Gurgaon	
Delhi	(UA)	Chennai	(UA)	Noida	
Greater Mumbai	(UA)	Nagpur	(UA)	Secunderabad	
Navi Mumbai					
<b>AREA – "B"</b>					
Agra	(UA)	Jodhpur		Jabalpur	(UA)
Ajmer		Kochi	(UA)	Jaipur	(UA)
Aligarh		Kolhapur	(UA)	Jalandhar	(UA)
Allahabad	(UA)	Kozhikode	(UA)	Jamshedpur	(UA)
Amravati		Kota		Puducherry	(UA)
Aurangabad	(UA)	Ludhiana		Jalandhar-cantt.	
Bareilly	(UA)	Madurai	(UA)	Dhanbad	(UA)
Bhavnagar		Meerut	(UA)	Dehradun	(UA)
Bikaner		Moradabad	(UA)	Durg-Bhilai Nagar	(UA)
Bhopal		Mysore	(UA)	Jammu	(UA)
Bhubaneshwar		Nasik	(UA)	Jamnagar	(UA)
Amritsar	(UA)	Pune	(UA)	Vijayawada	(UA)
Chandigarh	(UA)	Patna	(UA)	Vishakhapatnam	(UA)
Coimbatore	(UA)	Raipur	(UA)	Warangal	
Cuttack	(UA)	Rajkot		Mangalore	(UA)
Durgapur		Ranchi	(UA)	Salem	(UA)
Gorakhpur		Sholapur		Tiruppur	(UA)
Guwahati City		Srinagar	(UA)	Tiruchirappalli	(UA)
Guntur		Surat	(UA)	Asansol	(UA)
Gwalior	(UA)	Thiruvananthapuram	(UA)	Belgaum	(UA)
Indore	(UA)	Vadodara	(UA)	Bhiwandi	(UA)
Hubli-Dharwad		Varanasi	(UA)		

**Area 'C'** will comprise all areas not mentioned in this list.

**NB:** U.A. stands for Urban Agglomeration.